I would like to assure the hon. House that we are aware of the shortcomings in the various distribution systems and it would be our endeavour to rectify the difficulties in future.

12.48 hrs.

QUESTION OF PRIVILEGE—*Contd.*

MR. SPEAKER: Before I take up the next item, I think I should explain something. When I gave my ruling on Mr. Madhu Limaye and Shri Vajpayee's privilege motion, some observations were made by Shri Shyamnandan Mishra about the references to the Committee on Public Undertakings. I think he was correct in this. What I meant when I said that he had not made any reference, direct or indirect, to the Committee on Public Undertakings, was I meant 'no derogatory reference'. Actually I have had it corrected already but, somehow, it missed my observations. That is why he invited my attention.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Even if there is 'derogatory reference', earlier I mentioned that the official who gave evidence before the Parliamentary Committee is free to give another type of evidence elsewhere. That was the contention of Shri Mishra.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, इस में मैं आप के निर्णय के विरुद्ध कुछ नहीं कह रहा हूं । एक बात की मैं सफ़ाई देना चाहता हूं । मेरा यह कहने का मतलब नहीं है कि कोई सरकारी अधिकारी या निजी नागरिक पार्लियामेंट से या पार्लियामेंट की कमेटियों से अपना मतभेद नहीं रख सकता है । मैंने तथ्यों के बारे में कहा था । मैं ओपीनियन के बारे में नहीं कह रहा हूं आप कड़े से कड़े शब्दों में जब तक आप डेरोगेटरी बातें नहीं कहते, आप को अपना मतभेद व्यक्त करने का पूरा अधिकार है । मगर श्री दास ने तथ्यों को काटना चाहा है ।

MR. SPEAKER: When I said 'no reference', I meant 'no derogatory reference'. I quite appreciate the view expressed. They may make a reference and they can have comments on that. But, what I mean is 'derogatory reference'. That I made clear. If you like, I can add the words when I said 'reference', I meant only 'derogatory reference' to make it more clear.

12.50 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

TENTH REPORT

SHRI PATTABHI RAMA RAO (RAJAMUNDRY): I beg to present the Tenth Report of the Joint Committee on Offices of Profit.

12.50½ hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: Now, my difficulty is this. I evolved a procedure and I thought that when the Minister announces the next week's business there should be nothing under Rule 377 and the Members could relate it to his observations at the time when the statement by the Minister comes up.

When the Calling Attention was introduced, the rule was clear. They can only ask questions. Now speeches have started. The Rules Committee decided to allow five minutes to each Member, but the Members go on for more than five minutes. Now, I have a long list of sixteen before me. If I had not made a relaxation, it is much more convenient for me to allow under Rule

377 rather than to allow sixteen Members and then keep sitting. I am not going to continue it in future. I will allow under Rule 377 and then see .

श्री मधु लिमये (बांका) : यह बहुत प्राचीन परिपाटी है । इसको.....

MR. SPEAKER: It is only less than one year old.

श्री मधु लिमये : इसको बन्द न करें आप ।

MR. SPEAKER: It was never like that. They could make observations regarding the specific items on the business. Now, sixteen Members have given notices and virtually there will be sixteen Rule—377 matters.

Government have approached me a number of times. They say the whole of the time is taken for non-official purpose and you are usurping their time. They had approached me a number of times, and this is another new jurisdiction. You must try to sit together and try to allocate time. By and by inroads are growing. I will allow only one Rule—377 matter, and then, only subjects which may be sent to me in writing.

SHRI B. V. NAIK (KANARA): You may call two Members on this side and one on the other side.

MR. SPEAKER: I have to think about the procedure.

PROF. MADHU DANDAVATE (RAJAPUR): On Saturdays and Sundays we cannot raise any issue and that is why on Fridays we should be allowed to take some time.

MR. SPEAKER: I am prepared to sit even on Sundays if that can satisfy the hon. Member.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Before I begin my statement, I would like to thank you for the very kind observations made by you. I submitted to you, and I would like to submit to the House also one thing. It is a general question now. What happens on Fridays is that most of the time is taken on non-official work. Next Thursday, we are going to have a discussion for three hours on nuclear explosions. On Mondays and Wednesdays, there is half-an-hour discussion starting from 5.30 p.m. I do not want to use the expression as it is generally said that it is *hulla-gulla* .

MR. SPEAKER: We shall have to use a strong expression.

SHRI K. RAGHU RAMAIAH: Zero-hour, I think, is a well-accepted expression.

MR. SPEAKER: Zero-hour is too weak an expression for this.

SHRI K. RAGHU RAMAIAH: Something like that goes on till two o'clock, and then we adjourn and meet at three o'clock. Between 3 p.m. and 5.30 p.m. and or only three days in a week, how can Government work go on?

MR. SPEAKER: Government should not work at all!

SHRI K. RAGHU RAMAIAH: I shall place it before the leaders at the appropriate time.

SHRI S. M. BANERJEE (KANPUR): Let there be no lunch-hour on Fridays. But our rights cannot be curtailed.

SHRI K. RAGHU RAMAIAH: With your permission, Sir, I rise to announce that Government Business in this House during the week com-

mencing 5th August, 1974, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of:—

   (a) The Major Port Trusts (Amendment) Bill, 1974.

   (b) The University of Hyderabad Bill, 1974.

   (c) The Finance (No. 2) Bill, 1974.

SHRI BHAGWAT JHA AZAD (Bhagalpur): I must admit that I am the latest convert to the utility of using this hour on Fridays. I had used it only last Friday, and I am using it today also. I would request you not to do away with this practice. Once in a week we must be given a chance to make our submissions. If you like you may fix a time-limit of two minutes. But I would request you and I would request the hon. Minister also not to press this point any further.

I would like to draw the attention of the hon. Minister to a very important matter, and I would request that what I am saying should be taken note of by him and the reply must be properly given to us about that matter. It should not be merely taken on record and sent to the Ministry concerned, but proper reply should be given to us.

I would like to draw the attention of the hon. Minister to the sad plight of the weavers in Bhagalpur due to the discouraging attitude and the poor supply of controlled staple yarn to the State of Bihar. I cannot do better than quote the figures. Out of 8,585 bales allotted, only 1,611 bales have been given and 6,900 are still due. In the town of Bhagalpur where we have 25,000 handlooms, nearly 2.50 lakh workers are engaged in the weaving industry and they are not getting staple yarn at all with the result that they are facing starvation. What better and more important issue can be where than this to raise in the House and draw the attention of Parliament to?

In just one particular town, namely Bhagalpur 2,50,000 people are in this weaving industry and they are not getting the staple yarn where as the quotas are there and the mills in Bombay and the big moneyed-wallans are exploiting tte situation and they are selling the bales at higher prices in the city; whereas the price for the supply has been paid by Viscoman we are not getting it. I would request you to use your good offices to kindly ask the hon. Minister to look into this question and provide the small weavers of Bhagalpur who number about 2½ lakhs with staple yarn which not being given to them by these fellows.

13.00 hrs.

श्री स्वामी ब्रह्मानन्द जी (हमीरपुर) : अध्यक्ष महोदय, आप को पता होगा कि एक स्वतन्त्रता-सैनानी, ब्रह्मचारी केशवराम, दो दिन से अनशन कर रहे हैं। सरकार ने कहा था कि वह वृद्ध स्वतन्त्रता सेनानियों को रहने के लिए मकान देगी। मुझे मालूम हुआ है कि चार मकान एलाट कर दिए गये हैं। परन्तु जैसा कि सरकार का तरीका है, हुक्म हो गया है, लेकिन अब तक कब्जा नहीं दिया गया है। इसी प्रश्न पर वह बेचारे अनशन कर रहे हैं। मैं चाहता हूं कि जो लोग नाजायज तरीके से मकानों में रहते हैं, उन को हटा कर, एक निश्चित अवधि के भीतर, पंद्रह बीस दिन तक, उन चारों मकानों का किसी मंत्री के द्वारा उद्घाटन कर दिया जाये। गृह मंत्रालय से यह आश्वासन मिलने पर मैं ब्रह्मचारी से प्रार्थना करूंगा कि वह अपने अनशन को खत्म कर दें।

श्री रामकंवर (टोंक) : अध्यक्ष महोदय, मैं आप का ध्यान इस ओर दिलाना

चाहता हूं कि राजस्थान सरकार के द्वारा इस बरस राजस्थान में जो गेहूं लेवी में ली गई है, वह विशेष कर अनुसूचित जातियों और अनुसूचित जन-जातियों के लोगों से ली गई है। उन को डराया-धमकाया गया है और उन को जेल भेजने की धमकियां दी गई हैं। जिन ग़रीब लोगों के पास केवल एक या दो एकड़ जमीन थी, उन लोगों से लेवी ली गई है और बड़े बड़े किसानों को छोड़ दिया गया है। चार छः महीने पहले राजस्थान में ऐसा स्टेटमेंट आया था कि लेवी का मामला गिर्दावर और पटवारी पर निर्भर है। गिर्दावरों और पटवारियों ने बड़े बड़े किसानों और धनी लोगों से पैसा खा कर उन लोगों को अछूता छोड़ दिया और ग़रीब अनुसूचित जातियों और अनुसूचित जन-जातियों के लोगों से जबर्दस्ती लेवी वसूल की। पिछले साल राजस्थान में फसल बिल्कुल नष्ट हो गई थी। उन लोगों के घरों में जो एक दो क्विंटल गेहूं था, सरकार ने वह सब ले लिया है। अब उन लोगों के भूखों मरने की नौबत आ गई है। मैंने स्वयं कई जगह जा कर यह स्थिति देखी है। बड़े बड़े किसानों से कुछ लेवी नहीं ली गई है, या उन को मामूली देनी पड़ी है।

राजस्थान में गांवों में रहने वाले ग़रीब अनुसूचित जातियों और अनुसूचित जन-जातियों के लोगों को सरकार की ओर से न तो कोई ऋण मिले हैं और न मिट्टी का तेल, खाद, लोहे की चादर, सीमेंट, मोटा कपड़ा और चीनी आदि वस्तुयें देने की कोई व्यवस्था की गई है। सरकार को वक्तव्य देना चाहिए कि उन लोगों के साथ ऐसा अन्याय क्यों हुआ है।

श्री जगन्नाथ मिश्र (मधबनी) : अध्यक्ष महोदय, उत्तर बिहार की सभी नदियों—कोसी, महानन्दा, मंची, डोंक, कंकणी, गंगा, गंडक, बूढ़ी गंडक, बागमती, कमला बलान, भूतही बलान तथा अधवारा—में भयंकर बाढ़ आई है, जिससे करीब 35 लाख व्यक्ति प्रभावित हुए हैं। इस बाढ़ में दर्जनों आदमी मर गये हैं और असंख्य पशु भी उस की चपेट में आ गये हैं। सड़क और रेल यातायात ठप्प हो गया है और हजारों एकड़ में लगी फ़सल पानी में डूब गई है। इस बाढ़ के कारण कमला बांध तटबंध टूट गया है, मिट्टी से बने घर धराशायी हो गये हैं और लोग मचानों पर रहने के लिए विवश हो गये हैं। बड़े-बड़े शहरों—दरभंगा, किशनगंज, मधुबनी, झंझारपुर, लोकहा, लोकही, मथेपुर और फुलपरास—में पानी घुस गया है। उस क्षेत्र में प्रलयकाल की स्थिति उत्पन्न हो गई है। इस सम्बन्ध में प्रदेश सरकार से मिलने वाली सहायता नगण्य है।

इस लिए मैं संसद्-कार्य मंत्री से आग्रह करना चाहता हूं कि उन्होंने आगामी सप्ताह के लिए विचारणीय विषयों की जो सूची पेश की है, उस में इस विषय को भी शामिल किया जाये, ताकि उत्तर बिहार की सच्ची जानकारी सरकार और सदन के सामने आ जाये और सरकार उत्तर बिहार के लिए विशेष आवंटन की व्यवस्था कर सके, नहीं तो मंत्री महोदय साफ़ सुन ल कि यह बाढ़ दुर्भिक्ष ला कर रहेगी।

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, स्वतन्त्रता-सेनानियों के बारे में स्वामीजी ने जो कहा है, मैं उस का समर्थन करता हूं।

मैं गन्दी बस्तियों की सफ़ाई की योजना के बारे में कुछ निवेदन करना चाहता हूं। पटना नगर बिहार की राजधानी है। वहां की आबादी पांच लाख से अधिक हो चुकी है। राजधानी होने के बावजूद पटना नगर दुनिया में सब से गंदा शहर है। विश्व में सब से अधिक टैक्स देने पर भी उस की ऐसी दुर्गति है। वहां न सड़कें ठीक हैं और न

[श्री रामावतार शास्त्री]

गलियां। अण्डरग्राउंड (भूमिगत) नाले-नालियों की व्यवस्था भी समुचित नहीं है। फलतः गन्दगी का सा साम्राज्य होना स्वाभाविक है; बरसात के दिनों में तो वहां के नागरिकों का जीवन नारकीय हो जाता है। अधिक वर्षा होने से गंदा पानी घरों में घुस जाता है और सड़कों पर चलना मुश्किल हो जाता है। कहने का तात्पर्य यह है कि अधिकांश क्षेत्र पानी में डूब जाते हैं। बिहार सरकार वहां की स्थिति सुधारने में अब तक सर्वथा अक्षम साबित हुई है। मंत्री महोदय इस बात को जानते हैं।

भारत सरकार ने गंदी बस्तियों के सुधार की एक योजना चला रखी है, जिस में पटना नगर भी शामिल है। बिहार सरकार ने पटना की गंदी बस्तियों के सुधार के नाम पर 70 लाख रुपये की एक योजना भारत सरकार के पास भेजी है। सरकार ने 42 लाख रुपये की योजना की स्वीकृति दे दी है। परन्तु दुख है कि अभी तक राज्य सरकार को केवल बीस लाख रुपये ही मिल सके हैं। धन के अभाव में योजना की कार्यान्वित ठप्प है। अतः मंत्री महोदय को इस सम्बन्ध में एक वक्तव्य सदन में पेश करना चाहिए, ताकि पटना नगर के निवासियों को विश्वास हो सके कि सरकार पटना की नारकीय स्थिति में सुधार लाना चाहती है।

SHRI SAMAR GUHA (Contai): While supporting what Swamiji had said about the fast undertaken by Brahmachari Keshav Ram for setting up shelters for the old and infirm revolutionaries, I should say that this is a matter which should receive the attention of the Government.

There is another serious matter pending before the House since the last session. Government's decision about the statute to be installed at India Gate had not yet been made known to the House. It was almost the unanimous opinion of the House that Gandhiji's statute, the Father of the Nation, his statute should be set up at India Gate. For the last five or six years that was being considered. I do not know what happened and why they have not informed the House. There was a Committee of the Leaders of the Opposition and the matter was discussed. Therefore, I should ask the hon. Minister to communicate to the Ministry of Home Affairs or the Ministry of Housing that this decision must be made known to the House.

श्री मधु लिमये (बांका): अध्यक्ष महोदय, आडिटर-जेनेरल का कार्यालय किसी भी मंत्रालय के तहत नहीं होता है। ग्वालियर, राजकोट और जयपुर आदि शहरों में सैंकड़ों कर्मचारियों को या तो निलम्बित किया गया है, या उन को चाजशीट दिया गया है, या उन की सेवाओं को टर्मिनेट कर दिया गया है। इसलिए मैं चाहता हूं कि वित्त मंत्री या गृह मंत्री इस बारे में अगले सप्ताह के दौरान एक विस्तृत वक्तव्य दें।

हम लोगों के पास शिमला से तार आ रहे हैं। अख़बारों में ख़बरें आ रही हैं कि कांग्रेस पार्टी के राष्ट्रपति पद के लिए जो उम्मीदवार हैं—श्री फख़रुद्दीन अली अहमद, उन के ख़िलाफ़ कई रिट पेटीशन्ज़ हैं। **(व्यवधान)** अध्यक्ष महोदय, राष्ट्रपति का चुनाव निष्पक्ष ढंग से हो, उस के लिए इस का खुलासा होना जरूरी है।

MR. SPEAKER: Why take advantage of this opportunity for that purpose?

श्री मधु लिमये: अध्यक्ष महोदय, आप मेरी बात तो सुनिए .....

अध्यक्ष महोदय: आप अपने वोटों पर जाइए। यह क्या कर रहे हैं? इस मौके पर हाउस का बिजनेस एनाउंस होता है .....

श्री मधु लिमये : मैं सरकार से एक वक्तव्य चाहता हूं। यह बिजनेस में नहीं आता ?

अध्यक्ष महोदय : यह एलेक्शन होने वाला है, उस पर असर डालने की बात कर रहे हैं।

श्री मधु लिमये : मैं यह कह रहा हूं कि क्या उन के द्वारा पेटीशनर्स पर कोई दबाव डाला जा रहा है कि वह अपनी याचिकाओं को वापस लें, इसके बारे में मैं एक वक्तव्य चाहता हूं।

श्री अटल बिहारी वाजपेयी (ग्वालियर): केवल दबाव नहीं डाला जा रहा है, उन की पिटाई की जा रही है।

MR. SPEAKER: No. I am not allowing it.

आप लोग थोड़ा सा तो सोचा करें। अगर कोई ऐसी बात है तो बाद में उस के लिए

many other ways are open to them. I do not approve of this. This is not an opportunity for such observations.

श्री मधु लिमये : अध्यक्ष महोदय, मैं खत्म तो कर दूं ....

अध्यक्ष महोदय : वह खत्म ही हो गया। अगर उस में कोई गड़बड़ी है तो बाद में उस के लिए कोर्स ओपेन है। मैं एलाऊ नहीं कर रहा हूं।

श्री मधु लिमये : मैं अन्तिम बात कह रहा हूं।

मैं चाहता हूं कि अगले सप्ताह मेरा या श्री ज्योतिर्मय बसु का मारुति के बारे में जो प्रस्ताव है वह चर्चा के लिए लिया जाय क्योंकि आज के अखबारों में खबर आई है कि उन्हें 50 हजार गाड़ियों का लाइसेंस दिया है। देश में स्टील की कमी है। ऐसी हालत में 50 हजार प्राइवेट आटोमोबाइल बनाने के लिए देश में इस्पात का जो दुरुपयोग हो रहा है इस के चलते अब इस बात की आवश्यकता हो गई है कि अगले सप्ताह मेरा प्रस्ताव या श्री ज्योतिर्मय बसु का प्रस्ताव चर्चा के लिए लिया जाय।

PROF. MADHU DANDAVATE (RAJAPUR): Sir, I want a statement from the Minister concerned on three issues. (1) Shri Tridib Kumar Chaudhari has already made an appeal to the Minister of Information and Broadcasting that since there are only two candidates for the Presidential election, both the candidates should be permitted to put forward their electoral perspective before the country through the television and All India Radio. I would like to know whether the Minister of Information and Broadcasting will be prepared to make a statement on the subject. (2) Some time back the Business Advisory Committee had decided that there should be a discussion in this House on the Sugar Commission Report. But that discussion has not yet come up. I suggest that discussion should come up. (3) There is a very alarming report in today's papers with the caption "Top officials in Rs. 20 lakh excise racket". There is a reference to a political leader and senior officials in this connection. Since such reports destroy the confidence of the public in the administration, it is all the more necessary that on these issues some statements should come forward.

SHRI VAYALAR RAVI (CHIRAYINKIL): I want to refer to the newsprint project in Kerala of the Hindustan Paper Corporation. Unfortunately, there has been a lot of delay in the commissioning of this

project because, from time to time different objections have come either from the Central Government or from H. S. Simon, the collaborators of the Hindustan Paper Corporation. Now there is a furore in the State because there is a fear that it may be shifted from Kerala on the ground of non-availability of raw materials.

I am not denying the fact that in 1958, the then Kerala Government, when Mr. Namboodripad was the Chief Minister Mr. Jyotirmoy Bosu's leader—had given a 60 year lease of 33,000 acres of forest to Birlas. Because of that, taking advantage of the Namboodripad award to Birlas, they are making litigation and trying to delay the project. The Birlas are creating a scare in the mind of the Central Government that the raw material will not be available. The Kerala Government has now come out with a categorical assurance that 10,000 acres Eucalyptus will be available, that the raw material will be available and that the project should not be delayed.

I want the Minister of Industrial Development to make a statement as to what is the position at present, whether there is any thinking over this matter. I want a categorical assurance from the Minister.

SHRI C. K. CHANDRAPPAN (TELLICHERRY): Sir, I want to draw the attention of the Government to the serious flood and food situation in Kerala. There is a rapidly worsening food situation in the State. Several crores of rupees have been lost by way of crop destruction and all that. In this situation, several millions of people are being given relief by way of free food and all that. I would request the Government to rush food supplies to Kerala and to that effect I want the Minister to make a statement in the House.

Here, I would like to say one word more. The hon. Food Minister, the new Minister, had made a statement that he had sent a communication to Kerala Government that he will not send additional food supplies to that State unless a strike in that State is withdrawn or the Government there intervenes and settles the strike. That is a very strange condition. In the F.A.C.T., there is a strike and that strike is no reason for the Central Government to say that they will not send food to the people of Kerala. The Food Minister made a condition that he will send food to Kerala only when the strike is withdrawn. I would like the Government to come to the House and make a statement in regard to the serious flood and food situation in Kerala and state what they will do in that situation.

SHRI S. M. BANERJEE (KANPUR): With your permission, Sir, I would like to raise certain issues. I would request that the Ministers concerned should be asked to make statements in regard to the issues raised.

Sir, you will remember, when the Business Advisory Committee met, we decided and you promised to consider a Call Attention Notice regarding non-payment of two instalments of D.A. which have become due in April and June, 1974.

MR. SPEAKER: I do not know whether I said it or not. But you are saying it.

SHRI S. M. BANERJEE: This has nothing to do with the Ordinances.

The Ordinances were brought in the month of July. It is most unfortunate that two instalments of D.A. have not yet been paid to Government employees in spite of the promises made by the Finance Minister There is a growing discontent in the country.

Secondly, the Railway Minister and the other Minister were asked to make a statement regarding the re-

instatement of thousands of Railway employees and about 2,000 Central Government employees of P&T and others whose services have been terminated or are likely to be terminated because of their participation in the 10th May strike. That has not been done. They are dilly-dallying and the matter is hanging. If they are not going to decide it, the day is fast approaching when we have to tell the Government that if they are not reinstated by the 15th of August, Members of this House with the help of others will create a situation wherein the House will not be able to function.

My last point concerns you also. You know we have been signing these applications for an ordinary passport. I have been told now that MPs are not supposed to sign it unless it is signed by a Deputy Secretary. This has been rejected because it has been signed by me and I have been told that after all a Member of Parliament is a Gazetted officer but is a temporary one. The Passport Officer told this to the person who went with my signature...

MR. SPEAKEP: He does not consider you as a Gazetted Officer?

SHRI S. M. BANERJEE: No, Sir. I am a Gazetted Officer but a temporary one, including you. This can well be raised as a question of privilege and I have informed Shri Surender Pal Singh also. I was informed that according to the protocolour rank is just like a Secretary. But I am now told that I am less than a Deputy Secretary. It may be factually correct but I take an exception to this and protest against it. Our signature should be allowed and the Minister should be asked to issue necessary instructions...

अध्यक्ष महोदय : उस आफिसर के बारे में कहना चाहिए जिस ने इतना डिस्टिक्शन निकाला है ।

श्री एस० एम० बनर्जी : : हर एक के साथ ऐसा हो रहा है, आप पूछ लीजिए ।

It is surprising. I am above the Deputy Secretary or not? Otherwise we are all Under Secretaries.

MR. SPEAKER: You are neither a Deputy Secretary nor an Under-Secretary. You are a Member of Parliament.

SHRI S. M. BANERJEE: I request you to kindly take note of it and ask either the Home Ministry or the External Affairs Ministry whichever in concerned with it, to issue necessary instructions. I take exception to this.

SHRI P. G. MAVALANKAR (Ahmedabad): Mr. Speaker, Sir, while I do appreciate the observations made by you and the Minister of Parliamentary Affairs may I say with great respect that I do not know why you use the word 'usurpation' because once a week only we get an opportunity to raise such matters. ..

MR. SPEAKER: I will lay before the House the history of the last 14-15 years which will show how it has gone upward.

SHRI P. G. MAVALANKAR: Any way, I am grateful to you for allowing me to raise the point I wanted to make, which I am glad to find was well made by my friend, Prof. Madhu Dandavate also.

The Presidential election is to take place on the 17th August. There is a straight contest between the ruling Congress candidate and the Opposition-sponsored candidate. Even though the Electoral College for this poll is restricted to eleted M. Ps. M. L. As. and M. L. Cs., the election has an obvious and vital national significance. The nation, at large, must, therefore, be able to watch hear and view the two contestants and know their res-

pective opinions, views and attitudes on various public issues and problems facing the contry. The Government must, therefore, make proper and adequate arrangements on the All India Radio and at the various television stations for the two candidates to explan their stands. And they must also get equal time, and they should also be enabled to appear together on television for a question and answer programme. Therefore, I hope the Government will make a statement and give an assurance about this important point.

अध्यक्ष महोदय : वह तो खुद पर्सनली स्टेट-टु-स्टेट जा रहे हैं, बल्कि दोनों ही जा रहे हैं, स्पष्ट तौर पर अपने आप को दिखा रहे हैं ।

SHRI P. G. MAVALANKAR: The ruling party candidate should not have a certain advantageous position. That is the point. It should be a fair election.

अध्यक्ष महोदय : एक कैन्डीडेट तो मेरे पास भी आया था, लेकिन बाद में उस का नाम नहीं आया । वैसे ही चले गये ।

श्री अटल बिहारी वाजपेयी (ग्वालियर): जो चले गये हम उन के लिए रेडियो से समय नहीं मांग रहे हैं ।

अध्यक्ष महोदय : वह तो नामिनेशन वैलिड करार होने से पहले ही समय मांगता था ।

SHRI P. G. MAVALANKAR: The country must know who are these candidates and what are their views and attitudes.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे तीन बातें उठानी हैं, मैं बहुत संक्षेप में अपनी बात कहूंगा । लखनऊ से समाचार आया है की वहां के कुछ बैंकों ने 100 रुपये का नोट लेने से इंकार कर दिया है । उन बैंकों का यह भी कहना है कि रिजर्व बैंक ने कोई नोटिफिकेशन भेजा है जिस के अन्तर्गत कुछ सीरीज के नोट लेने से रोक दिया गया है । अब अगर बैंक 100 रुपये का नोट लेने से इंकार कर देंगे तो वित्त मंत्री ने जो घोषणा की थी कि सरकार की मुद्रा के बारे में जनता का विश्वास नहीं घटना चाहिए—उन की घोषणा का क्या अर्थ है ? . . .

श्री नरसिंह नारायण पाण्डे (गोरखपुर): सारे उत्तर प्रदेश में ऐसा हो रहा है ।

श्री अटल बिहारी वाजपेयी : पाण्डे जी भी कह रहे हैं कि ऐसी स्थिति सारे उत्तर प्रदेश में है तब तो यह बड़ा गम्भीर मामला है ।

श्री नरसिंह नारायण पांडेय : सारे बैंकों में ऐसा हो रहा है । वहां 100 रुपये का नोट 75 रु० में बेचा जा रहा है ।

श्री अटल बिहारी वाजपेयी : बैंक से 75 रुपये कैसे लिए जा सकते हैं? बैंक से 100 रुपया ही मिलना चाहिए, लेकिन लखनऊ के बैंकों ने तो नोट लेने से ही इन्कार कर दिया है ।

MR. SPEAKER: I think the Minister should make a statement.

जैसा आप कह रहे हैं अगर यह ठीक है कि लखनऊ में ऐसा हुआ है तो स्टेटमेंट जल्द आना चाहिए ।

श्री अटल बिहारी वाजपेयी : लखनऊ के पेपर्स में छपा है । मैंने आज टेलीफोन से भी बात की थी । हम बैंकों के नाम भी देने को तैयार हैं ।

MR. SPEAKER: If he knew of that the Minister should come forward with a statement.

SHRI H. M. PATEL (DHANDHUKA): I request that if there is any truth in this fact then the Finance Minister should make a statement, today itself, as to what the position is, because a thing like that can be very unfortunate.

MR. SPEAKER: I think the Finance Minister will take it up.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, कम्पट्रोलर तथा आडिटर जनरल के कार्यालय का मामला मेरे मित्र मधु लिमये ने उठाया है । मैं भी उस मामले को उठाने वाला था । सैंकड़ों कमचारियों के खिलाफ वहां कार्यवाही की गई है—10 मई की हड़ताल में, जो सिम्बौलिक थी, लाक्षणिक थी भाग लेने के लिए । रेल कर्मचारियों के लिए तो हम रेल मंत्री जी से बात कर सकते हैं, लेकिन कम्पट्रोलर तथा आडिटर जेनरल से बात करना किसी के बुते की बात नहीं है, वे सदन के प्रति जिम्मेदार नहीं हैं । इस लिए वित्त मंत्री जी को यहां आ कर बतलाना चाहिए कि उन कर्मचारियों के प्रति यह कैसा दृष्टिकोण अपनाया जा रहा है । यह ठीक है कि संविधान के अन्तर्गत कम्पट्रोलर तथा आडिटर जनरल की विशेष जिम्मेदारी है, लेकिन उन को तानाशाह नहीं बनने दिया जा सकता । हम चाहते हैं कि वित्त मंत्री इस केबारे में सदन को विश्वास में लें और वहां पर जो विकटिमाइजेशन चल रहा है, वह बन्द होना चाहिए ।

तीसरी बात—खाद्य स्थिति पर बहस के लिए अगले हफ्ते में कोई समय नहीं रखा गया है .....

अध्यक्ष महोदय : वह तो आप ने रखना है । बिजनेस एडवाइजरी कमेटी टाइम एलाट करती हैं, यह कोई नई बात तो नहीं है ।

श्री अटल बिहारी वाजपेयी : हम कहां तय करते हैं, हम तो उस में नहीं हैं ।

अध्यक्ष महोदय : आप को बुलाते हैं अगर आप नहीं आते हैं तो आप के डिप्टी आते हैं ।

श्री एस० एम० बनर्जी : महंगाई भत्ते की बात भी होनी चाहिए ।

श्री अटल बिहारी वाजपेयी : वह तो देना ही चाहिए ।

श्री जनेश्वर मिश्र (इलाहाबाद) : अध्यक्ष महोदय, हम को दो तार मिले हैं—एक तार इलाहाबाद के एकाउन्टेन्ट जेनरल के आफिस के ब्रदरहुड के सेक्रेटरी का है—उन्होंने लिखा है —

"Accountant General Allahabad called police inside office to force employees. Resentment caused by arbitrary suspension of an active trade union worker. This has stirred all trade unions at Allahabad."

अभी मधु लिमये जी और अटल बिहारी जी ने जिस तरह से इस सवाल को उठाया है—हम को समझ नहीं आ रहा है कि रघुरमैया जी से क्या प्रार्थना करू कि किस मन्त्रालय से इस पर बयान दिलवायें । लेकिन मैं इतना जरुर चाहता हू कि वित्त मत्री जी और गृह मंत्री जी इस पर बयान दें, क्योंकि उन की पुलिस उस दफ्तर में गई थी । मेरे पास यह तार हीनहीं आया बल्कि मैंने अपनी आंखों से देखा है । वहां हमने ए०जी० से कहा कि पुलिस को हटाओ वह कहता है कि हम जब चाहेंगे पुलिस को बुलायेंगे—इस लिये इस पर गृह मत्री जी और वित्त मत्री जी बयान दें ।

दूसरा तार श्रीअब्दुल रज्जाक का है । उन्होंने लिखा है —

"Impression for withdrawal of writ against Fakhruddin Ali Ahmed. Help me for safety of my life and family."

यह इस तरह की हरकत क्यों हो रही है । यह तार शिमला से आया है । .....

(व्यवधान) .....

MR. SPEAKER: These are election matters. You should go to the Election Commission. I have given a definite ruling. I have given a definite ruling that if there is anything concerning he election, that should go to the Election Commission.

श्री जनेश्वर मिश्र : इस में इलैक्शन का सवाल नहीं है।

श्री अटल बिहारी वाजपेयी : मेरा व्यवस्था का प्रश्न है। श्री फखरूद्दीन अली अहमद साहब बक्फ के मिनिस्टर थे क्या बक्फ के बारे में कोई बात नहीं उठा सकते? बक्फ के मिनिस्टर की हैसियत से जो उन्होंने आचरण किया क्या उस पर टिप्पणी नहीं हो सकती? (व्यवधान) पंजाब में हरियाणा में जो मुसलमान भाई अपनी जायदाद छोड़ कर पाकिस्तान चले गये वह जायदाद बक्फ कोसौंप दी गई थी।

अध्यक्ष महोदय : वह प्रेजिडेन्टशिप के लिए लड़े हुए उससे पहले आप को कहना चाहिए था जबकि वे यहां बैठते रहे हों लेकिन उस वक्त तो आपने कहा नहीं।

I cannot approve of it. Do not use this forum for that purpose. If there is anything concerning the election, you should go to the Election commission.

SHRI NAWAL KISHORE SINHA (Muzaffarpur): Sir, I want to bring an important matter to the notice of the hon. Minister for Parliamentary Affairs. Gandak project is one of the most important river valley projects in this country which has already cost the exchequer over Rs. 150 crores. God alone knows how much more it would cost. The present position is that the Gandak authority in Bihar have released enormous quantity of water through the escape channels without consulting or informing the kisans which has inundated a very large tract of land in the regions of Bihar resulting in destruction of lakhs of acres of standing maize and paddy drops. Hundreds of people have been rendered homeless. It is not only because of the technical defect in preparation of the project report but also due to carelessness, callousness and complete disregard on the part of the executing authority of this project for national loss. This long-drawn programme of this project is still incomplete. That has also contributed to this depredation which has multiplied manifold due to heavy rains from year to year.

I would therefore, suggest to the hon. Minister for Parliamentary Affairs that he should give us at least two hours' time to discuss this project.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Mr. Speaker, Sir, when I raised the question of floods in Orissa, you were good enough to direct the Minister to make a statement. According to your direction yesterday, the Minister made the statement. You also directed the same thing so far as drought in Orissa State is concerned.

MR. SPEAKER: The Minister's statement was already fixed. I only allowed that. I said that when the discussion on floods takes place—some members brought to my notice about the drought situation—drought situation too can be discussed along with that I did not ask the Minister to make a statement on drought situation. Because a statement was pending on floods already I think when the discussion comes, everything will come up.

So, we adjourn for lunch and reassemble at 14-30 hours.

13.32 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at Thirty-five Minutes past Fourteen of the clock.